

(फरोड़ स्पर्षों में)

(ii) बित्त (संख्या 2) अधिनियम, 1965 की धारा 24 के अधीन बतायी गयी धामदनी की वह रकम जो पहले नहीं बतायी गयी थी . 145

(iii) प्रायकर अधिनियम के सामान्य उपबन्धों के अधीन बतायी गयी धामदनी की वह रकम जो पहले नहीं बतायी गयी थी; [देखिए प्रायकर अधिनियम, 1961 की धारा 271(4 क)] . 28

ऊपर बतायी गयी रकमों के अलावा, प्रायकर विभाग ने जो छापे मारे हैं, उनके परिणामस्वरूप काफी मात्रा में छिपी हुई धामदनी के सम्बन्ध में कर-निर्धारण किये जाने की सम्भावना है।

P.L. 480 Funds

383. Shri Swell:
Shri Kikar Singh:
Dr. Karni Singh:
Shri Kotai Birun:
Shri Jyotirmoy Basu:
Shri Ramsachandra Ulaka:
Shri Dhuleshwar Meena:
Shri K. Pradhani:
Shri Heerji Bhai:

Will the Minister of Finance be pleased to state:

(a) the total amount received during the last three years, year-wise, under PL 480; and

(b) the details of the utilization of the fund during the above period?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The total amount received by Government of India as loans and grants from PL-480 funds during the last three financial years was

Rs. 787.78 crores. The year-wise break-up is as under:

Year	Loans	Grants
	(Rs. in crores)	(Rs. in crores)
1964-65 . . .	170.38	122.00
1965-66 . . .	80.00	60.17
1966-67 . . .	350.00	5.23
TOTAL . . .	600.38	187.40

(b) Details of the utilisation of this amount are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-386/67].

Special Allowance to Persons Employed on Parliamentary Work

384. Shri Ram Charan: Will the Minister of Finance be pleased to state:

(a) whether Government have any proposal under consideration to give any special allowance to the non-gazetted employees, other than Assistants and U.D.Cs., who are engaged whole-time on Parliamentary work; and

(b) if not, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) The special allowance given to Parliamentary Assistants and U.D.Cs. is in lieu of overtime allowance. It has been given mainly because of the difficulties in fulfilling certain essential formalities for the payment of overtime allowance. Since the other non-gazetted staff engaged on Parliamentary work are not similarly placed and in their cases there is no difficulty in the payment of overtime allowance, there is no occasion for the grant of the special allowance to them.